

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'B' BENCH
KOLKATA**

Before Shri Waseem Ahmed, Accountant Member and
Shri S.S.Viswanethra Ravi, Judicial Member

I.T.A. No. 2465/KOL/2013

A.Y: 2008-09

Gayatri Bhargava
PAN: AFNPB 4180Q

Vs.

Addl. C.I.T Range-52,
Kolkata

(Appellant)

(Respondent)

Appearances by:

None appeared on behalf of the assessee/

Adj. Petition not filed

Shri Rajat Kumar Kureel, JCIT, Id.Sr.DR for the revenue

Date of hearing : 29-09- 2016

Date of pronouncement : 29-09-2016

ORDER

Shri S.S. Viswanethra Ravi, JM :-

This is an appeal filed by the assessee against order of the learned Commissioner of Income-tax (Appeals), XXXIII, Kolkata dated 30-07-2013 for the assessment year 2008-09.

2. In spite of service of notices for the hearing on various dates, none appeared on behalf of the assessee nor any adjournment petition was filed. It appears that the assessee is not interested

in prosecuting his case. In view of the above, following the decisions of the ITAT, Delhi Bench in the case of Multiplan India (P) Limited reported in 38 ITD 320(Del) and Hon'ble M.P High Court in the case of Estate of late Tukojirao Holkar Vs. CWT reported in (223 ITR 480(MP), we dismiss the appeal of the assessee in limine for want of prosecution.

3. In the result, the appeal filed by the assessee is dismissed.
Order Pronounced in the Open Court on 29-09-2016.

Sd/-
WASEEM AHMED
ACCOUNTANT MEMBER

Sd/-
S.S.VISWANETHRA RAVI
JUDICIAL MEMBER

Dated: 29/09/2016

Copy of the order forwarded to:-

1. *The Appellant/Assessee: Gayatri Bhargava Flat No. A-1-23, Calcutta Greens Towers, 1050/2 Survey Park, Kolkata-75.*
 2. *The Respondent/Department: The Addl. CIT,Cir-52, Aaykar Bhavan (Dakshin) 2 Gariahat Road (S), Kolkata-68.*
 3. *CIT*
 4. *CIT(A)*
 5. *The Departmental Representative*
 6. *Guard File*
- True Copy*

** PRADIP SPS

By order
Assistant Registrar
Income Tax Appellate Tribunal
Kolkata benches, Kolkata